

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. NO. 310/97

DATE OF ORDER : 24.8.98

BETWEEN :

K. Muni Raja

.... Applicant(s)

AND

1. The Superintendent of R M S  
Tirupathi Division,  
Tirupathi  
Chittoor Dist.
2. District Employment Officer  
District Employment Exchange  
Chittoor District  
Chittoor.

.... Respondents

Counsel for the Applicant	-	Shri K. Venkateswarlu
Counsel for the Respondents	-	Shri K. Bhaskara Rao
Counsel for the State of A.P.	-	Shri P. Naveen Rao

Coram :

The Hon'ble Justice Shri D.H. Nasir	-	Vice Chairman
The Hon'ble Shri H. Rajendra Prasad	-	Member (A)

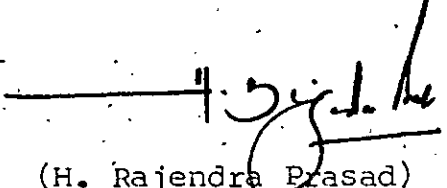
(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))


(Order per Hon'ble Shri H. Rajendra Prasad, Member.(A))

Heard ~~Ms~~/Shri K. Venkateswarlu for the Applicant(s),  
Shri/~~Ms~~ K. Bhaskara Rao for the Respondents and Shri  
P. Naveen Rao for the State of A.P.

The orders passed by this Tribunal today in O.A.  
No. 987/96 shall be complied with in this O.A. as well.

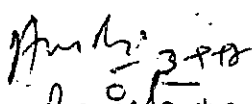
A copy of the orders passed in O.A. No. 987/96  
shall be kept on record of this file and also supplied  
to the Respondents to facilitate further action.

  
(H. Rajendra Prasad)  
Member (A)

  
(D.H. Nasir)  
Vice Chairman

Dictated in open court

Dated : 24.8.1998

  
Deputy Registrar

...js/-

28/9/98

I COURT

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD:M(A)

DATED: 24-8-1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

T.A.No.

310/97

(W.P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

alw OA 287/96

